

**Name of the Corporate Debtor: Colour Roof (India) Limited**  
**Date of commencement of CIRP: 24.02.2023**  
**List of creditors for claims received as on 10.03.2023**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Phoenix ARC Private Limited	10.03.2023	2,04,15,44,572.00	2,04,15,44,572.00	Secured	2,04,15,44,572.00	2,04,15,44,572.00	No	100%	0	0	0	-	As per Note No. 1
<b>Total</b>			<b>2,04,15,44,572.00</b>	<b>2,04,15,44,572.00</b>		<b>2,04,15,44,572.00</b>	<b>2,04,15,44,572.00</b>		<b>100%</b>	-	-	-	-	

**Notes: Details of Security Interest mentioned in the claim form:**

**Immovable Property:**

- 1) All that piece or parcel of non-agricultural land situate, lying and being at Plot No: 42/2, 42/4C, 44/1A, 44/1B, 44/1C, 44/2, 44/3B, 44/4 and 45/1, admeasuring 1.94 Hectare or 19400 sq. meters within Village Dheku, Taluka Khalapur, Sub-District- Karjat, District Raigad within the limits of Gram Panchayat of Khalapur, Registration Sub-District Karjat and District Raigad.
- 2) All that piece and parcel of non-agricultural land, situated at Village Dheku, Taluka Khalapur, District Raigad, within the limits of Gram Panchayat of Khalapur.
- 3) All that piece and parcel of land situate, lying and being at Revenue Village-Dheku, Taluka Khalapur, District and Division Raigad, Sub Division Karjat, within the territorial limits of the Group Gram Panchayat Sajgaon, Panchayat Samittee Khalapur, Zilla Parishad Raigad, Talathi Saja Sajgaon
- 4) All that piece and parcel of land known as Plot No. J-16 in the Taloja Industrial Area, within the Village limits of Padghe, and outside the limits of Municipal Council, Taluka and Registration Sub-District and Registration District Raigad, containing by admeasurement 4050 square meter or thereabout alongwith A.C. Sheet Structural Shed admeasuring 1081.58 Sq. Mtrs.
- 5) All that piece and parcel of land known as Plot No(s). C-26 & C-27 in the SIPCOT Industrial Growth Centre, Perundurai within the village limits of Perundurai, Taluk of Perundurai, Sub-Registration District of Perundurai in Revenue District of Erode containing by admeasurement 2.00 acres/ or thereabouts bearing Revenue Survey Nos. 138 Pt, and 139 Pt of Perundurai Village.

**Movable Property:**

- 1) The whole of the Current Assets of the Corporate Debtor namely Stock of Raw Materials, Stocks in Process, Semi-Finished and Finished Goods, Stores and Spares not relating to Plant and Machinery (Consumables Stores and Spares), Bills Receivable and Book Debts and all other movables, both present and future whether now lying loose of in cases or which are now lying or stored in or about lor shall hereinafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about the Corporate Debtor's factories, premises and godowns situate at Plot Nos. 42/2, 42/4C, 44/1A, 44/1B, 44/1C, 44/2, 44/3B, 44/4, 45/1 at Village Dhekhu, Taluka Khalapur, Dist. Raigad, in the State of Maharashtra or at Gut No. 212(a), 212(b), 212(c), 213, 214, 215, 217 at Village Dhekhu, Taluka Khalapur, Dist. Raigad, in the State of Maharashtra or at Gut No. 216, Village Dhekhu, Taluka Khalapur, Dist. Raigad, in the State of Maharashtra or at J016, MIDC, Opp. Indal, Taloja Dist. Raigad, in the State of Maharashtra or at Plot No. C26/27, SIPCOT Industrial Growth Centre, Perundurai, Dist-Erode, in the State of Tamil Nadu or wherever else the same may be or be held by any party to the order or disposition of Corporate Debtor or in course of transit or on high seas or on order or delivery, howsoever and whosoever in the possession of the Corporate Debtor and either by way of substitution or addition.
- 2) All the Movable Property of the Corporate Debtor, including plant and machinery, spares, tools and accessories, both present and future as well as plant and machineries etc. fastened to the land and building of the Corporate Debtor installed/lying at any of the factories of the Corporate Debtor or at any place whatsoever excluding banker's goods on which the working capital bankers shall always have first charge
- 3) Pledge of 61.25.424 Shares held by the promoters of the Corporate Debtor.

**Guarantor Details:**

1. Late Mr. Bhavin Thakkar (Represented through his Legal heirs:)

i. Mrs. Manisha Bhavin Thakkar;

ii. Ms. Miloni Bhavin Thakkar, and

iii. Mr. Anuj Bhavin Thakkar

2. Mr. Jubin Thakkar (Suspended Member of the Board of Directors)

3. Miloni Thakkar (Suspended Member of the Board of Directors)

4. Kish Realty Private Limited